

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-23(PB)/2017

IN THE MATTER OF:

Alchemist Asset Reconstruction Co. Ltd. (AARC) Applicant
Vs.
Hotel Gaudavan Pvt. Ltd. (HGPL) Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/
Petitioner : Shri K. Datta, Advocate
Ms. Ashu Kansal, Advocate
Ms. Arunava Sikdar, Resolution Professional

For the Respondent : Shri Siddharth Chaudhary, Advocate for
Suspended Directors (HGPL)

For the Financial Creditor: Shri Abhirup Dasgupta, Ms. Swati Sharma, Ms.
Manmayi Sharma, Advs.

ORDER

Part heard for 05.12.2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)